

provement Trusts, Municipal Corporations, State Governments, Government Employees Cooperative Societies, Cooperative Group Housing Societies etc. The loans for this purpose are given through Housing & Urban Development Corporation (HUDCO).

#### Ceiling cost & admissibility :

The ceiling on plinth area/all inclusive ceiling cost for the construction of a house will be as per column 2 and column 3. The loan amount admissible will be as shown in column 4 below :—

Basic Pay	Plinth area (sq. mts.)	Ceiling cost (excluding land cost) (Rs. Lakhs)	Loan admissible (Including developed land cost)
1	2	3	4
Upto Rs.800	Upto 80	1.25	90%
Rs. 801 to Rs. 1700	Upto 130	2.00	
Rs. 1701 & above	Upto 200	3.00	

However, in case the actual cost of construction of plinth area works out to be more, then the ceiling cost will be the actual cost of construction.

Government employees who have already availed House Building Advance from their employers are not eligible for loan under this scheme.

The following requirements should also be complied with by the borrowing agencies :—

- (i) The provision for administration and supervision charges should not exceed 18% of the construction cost.
- (ii) The applicant Government employee or his spouse or dependent children should not own house in the town or city in which the house is proposed to be constructed under this scheme.

#### Lending Interest Rates :

HUDCO's lending interest rate shall be 12% which may be revised upwards in the event of any increase in Government's lending rate to HUDCO.

#### Leakage of Foodgrains while handling by FCI

3827. SHRI SODE RAMAIAH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the leakage of foodgrains while handling by Food Corporation of India at about two per cent is very high; and

(b) if so, the steps taken to reduce the rate of leakages ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). Certain shortages including leakage of foodgrains are inevitable in the handling operations. Considering massive foodgrain handling operations being undertaken by the Food Corporation of India the total shortages of around 2% on all accounts cannot be deemed to be very high. However, the Corporation is constantly making efforts to reduce these shortages. The steps taken by them include enforcing 100% weightment at all points of handling of foodgrains to extent possible, additional installation of weigh bridges, stricter quality control at time of purchase, better

preservation, reduction in size of packing, machine stitching, avoidance of movement in open wagons and effective and intensive supervision including surprise checks etc.

[*Translation*]

Sugar Quota Allotted to M.P.

3828. DR. PRABHAT KUMAR MISHRA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the quota of sugar allotted to Madhya Pradesh Government and the

quota lifted by the State Government during the last one year; and

(b) if full quota has not been lifted, the reasons therefor ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI RAO BIRENDRA SINGH) : (a) The quota of levy sugar allotted to Madhya Pradesh Government for distribution through the public distribution system and the quantity lifted there against by the State Government from the Food Corporation of India godowns during the last one year, is as under :

Month	Allotment*	Issues
July, 84	23307.3	21427.0
August, 84	29297.3	22766.5
Sept, 84	23295.2	22006.3
October, 84	23304.9	29003.1
November, 84	23294.9	21787.2
December, 84	23294.9	21172.4
January, 85	23309.1	22776.5
February, 85	23294.4	22735.6
March, 85	23294.9	20655.6
April, 85	23304.9	20221.8
May, 85	23294.9	19314.9
June, 85	23294.9	23672.8

\*Includes small quantity allotted for the CRPF battalion stationed in the State.

(b) Food Corporation of India is maintaining adequate availability of levy sugar for delivery to State Government nominees against the allotted monthly levy sugar quotas. It is reported that in most of the months it is due to failure of State Government nominees to make financial arrangements for lifting of allotted levy sugar quotas within the validity period that some quantity remained unlifted by them against the quota allotted by the Government.

[*English*]

Submission of False SC/ST Certificates by some Employees

3829. SHRI HARIHAR SOREN : Will the Minister of LABOUR be pleased to state :

(a) whether complaints including complaints from some Members of Parliament have been received by him